

CONSTABLES AND PEACE OFFICERS AT THE SETTLEMENT IN THE
STRAITS ACT 1847

ACT No III OF 1847

(Rep., Act 13 of 1856)

[19th February 1847.]

Passed by the Hon'ble the President of the Council of India in Council on the 19th of February 1847, with the assent of the Right Hon'ble the Governor General of India.

An Act to provide for the appointment of Constables and Peace Officers at the Settlements in the Straits.

WHEREAS by the Letters Patent for the establishing Her Majesty's Court of Judicature at Prince of Wales' Island, Singapore and Malacca, His late Majesty King George the Fourth, amongst other things authorized and empowered the said Court at their General and Quarter Sessions from time to time to nominate and appoint such persons as the said Court should see fit to be and act as Constables, or to perform the duties performed by Constables and Subordinate Peace Officers in that part of his United Kingdom called England as nearly as the different religions, customs and manners of the different inhabitants of the said Settlements and places should require or would admit, and His said late Majesty authorized and empowered the said Court to direct that the said Constables and other Subordinate Peace Officers should have and exercise their authority in and over any particular District or Districts, or any particular class or classes, tribe or tribes of the inhabitants of the said Settlements of Prince of Wales' Island, Singapore and Malacca and Places aforesaid as the said Court should see fit. And His said late Majesty authorized and empowered the said Court to compel all and every such persons to serve the said offices to which they should be appointed in like manner as persons may be compelled to serve the office of Constable within that part of His United Kingdom called England so far as the religions, customs and manners of such persons would admit, and that before they should enter upon their respective offices they should respectively take before the said Court the oath of

allegiance, and an oath well and faithfully to execute the same without favour or partiality, malice or hatred:

And Whereas it is expedient that all Constables and Subordinate Peace Officers and other persons appointed to perform the duties of police should receive pay in remuneration for the performance of their duties.

And whereas by the 13th Section of Act XII. of 1839, it was enacted that out of the Funds collected from the Assessment and Taxes leviable under that Act Provision should be made in conformity with such instructions as might from time to time be issued by the Governor of Bengal for the efficient watching, cleansing, lighting and repairing of the Streets and Thoroughfares in the Towns of George Town, Singapore and Malacca, and for the making and repairing of Roads and Bridges, and the effecting of other purposes necessary for the comfort and protection of the inhabitants of the incorporated Settlement therein aforesaid:

And whereas it is expedient that all Constables and Subordinate Peace Officers and other persons appointed to perform duties of Police should be appointed by the authorities from whom they receive their pay and by no other:

I. It is therefore hereby enacted, that from and after the 19th day of March 1847, no Constable or Subordinate Peace Officer or other person appointed to perform duties of police shall be appointed by the said Court at their General and Quarter Sessions or otherwise.

II. And it is hereby enacted, that the Deputy Superintendent of Police and every Constable and Subordinate Peace Officer and other person appointed to perform duties of Police except the Superintendent of Police shall be appointed by the Governor of Prince of Wales' Island, Singapore and Malacca, and that the Superintendent of Police shall continue to be appointed as heretofore by the Governor of Bengal.
